

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 354 of 2001

Wednesday, this the 18th day of April, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. C.P. Gopalakrishnan Kartha,  
Assistant Sub Post Master,  
At Udyagamandal,  
Residing at Ambattu Krishnalayam,  
Akapparambu, Mekkadu PO, Angamaly. ....Applicant

[By Advocate Mr. Babu Cherukara]

**Versus**

1. Union of India, represented by the  
Secretary to Postal Department,  
Dak Bhavan, New Delhi.

2. Director of Postal Services,  
Postal Department, Cochin-16

3. Senior Superintendent of Post Offices,  
Ernakulam, Cochin-11

4. The Senior Postmaster,  
Head Post Office, Ernakulam. ....Respondents

[By Advocate Mr. M.R. Suresh, ACGSC for  
Mr. Sunil Jose, ACGSC)

The application having been heard on 18-4-2001,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the respondents to dispose of the leave application submitted by him for the period from 1-12-2000 to 15-12-2000 before taking any further steps as per A6.

2. A6 dated 8th of February, 2001 is the show cause notice issued by the 2nd respondent to the applicant to state why the period from 1-12-2000 to 15-12-2000 shall not be treated as unauthorised absence causing interruption to service and also

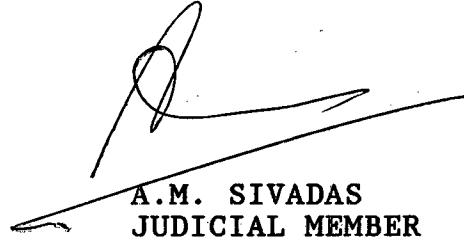
why the said period shall not be treated as 'Dies Non', granting time to submit representation. As per A7, the applicant has submitted his representation within time. The representation is dated 9-2-2001. So, the position now is that the matter is pending consideration of the authority concerned. We do not think that the circumstances warrant interference of this Tribunal in this matter at this stage. There is no reason to believe that the respondents will delay the consideration of A7.

3. Accordingly, the Original Application is dismissed. No costs.

Wednesday, this the 18th day of April, 2001



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A6 True photocopy of the Memo No. VIG/5-21/2000 dated at Kochi-11, the 8th February 2001 issued by the 2nd respondent.
2. A7 True typed copy of the reply dated 9-2-2001 sent by the applicant to the 2nd respondent.